

Shrimati Renu Chakravarty: Sir, how much is it estimated that these mufi regulations will deduct each year from the pay of the individual?

Sardar Majithia: There is no question of deduction, Sir. It is only paid once when the individual joins the service.

Shrimati Renu Chakravarty: Has the rest of it to be paid out of their own pockets?

Sardar Majithia: Naturally, if they want to be in mufi; they have to up-keep their clothes.

Shrimati Renu Chakravarty: Are there any other allowances given for cloth, dhobi allowances or anything?

Sardar Majithia: As I said, Sir, it is not an allowance. In that respect, it is only a compensatory allowance which they get once in a year and they are paid Rs. 16/- to begin with.

Shrimati Renu Chakravarty: Are they given allowances each year?

Sardar Majithia: No; only once when they join the service.

ENGLISH

*1200. **Shrimati Renu Chakravarty:** (a) Will the Minister of Defence be pleased to state whether English is prescribed as a compulsory subject for any of the examinations held in the Army for Tradesmen?

(b) If so, at which stage it is introduced and what are the standards prescribed?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) The stage at which it is introduced varies with the trade. There are three standards of English for which Certificates Class 3, 2 and 1 are issued.

Shrimati Renu Chakravarty: May I know, Sir, whether it is a fact that third grade men were degraded to the fourth grade after having been ten years of war service, because they were not able to pass second class English examination?

Sardar Majithia: No, Sir; it is not a fact. No one was degraded.

EXPERTS COMMITTEE FOR THE ZINC INDUSTRY

*1201. **Shri K. C. Sodhia:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether the Expert Committee set up to consider the establishment

of zinc manufacturing industry has begun its work?

(b) What is the personnel of the Committee?

(c) When are its recommendations expected?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes, Sir.

(b) A statement giving the information is laid on the Table of the House. [See Appendix VII, annexure No. 36]

(c) The Committee is expected to submit its report to Government shortly.

Shri K. C. Sodhia: Are there any persons engaged at present in this industry?

Shri K. D. Malaviya: Yes, Sir. So far as lead and zinc processing is concerned, one Metal Corporation of India is at present engaged in this work.

Shri K. C. Sodhia: What was the import quota of zinc in 1951-52?

Shri K. D. Malaviya: A lot of zinc is imported, but I cannot just now quote figures.

TENURE POSTS

*1202. **Shri K. P. Tripathi:** (a) Will the Minister of Home Affairs be pleased to state which of the posts of the status of Joint Secretary and above in the Government of India services are tenure posts?

(b) Are any of these officers holding tenure posts even after the expiry of the tenure and if so, how many?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). All Secretariat posts of and above the rank of Joint Secretary in the Government of India are tenure posts. The tenures are, however, determined in two different ways according as the incumbents of the posts are or are not members of the Finance Commerce Pool. As members of this Pool have been permanently seconded to the Central Government the application of the tenure system in their cases only means that they should not hold particular posts longer than the tenure period. The non-Pool officers on the other hand, are under the tenure system, expected to return to their States on expiry of the tenure period. This latter system, namely, reversion to the States, however, was found unworkable after the transfer of power,

which witnessed not only a marked expansion of Government activity but also the retirements and transfers of large numbers of officers. In consultation with the State Governments, therefore, the working of the system had to be suspended temporarily. There are at present 13 officers in the Secretariat, 3 belonging to the Pool and 10 others, who have exceeded the periods of tenure in their posts. Steps have now been taken to deal with the manpower shortage referred to and it is expected that the tenure system will be restored before long.

Shri K. P. Tripathi: Who sanctions the continuance of the tenure is over?

Shri Datar: The Government sanctions it.

Shri K. P. Tripathi: The Home Ministry or some other Ministry?

Shri Datar: We have not an Establishment Board.

Shri K. P. Tripathi: Why are these continued at present?

Shri Datar: They are continued because their services are required here.

Shri K. P. Tripathi: Is it a fact that the Principal of the Administrative School has covered his tenure?

Shri Datar: Is the hon. Member making a reference to the Finance and Commerce Pool?

Shri K. P. Tripathi: The Administrative School, not the pool.

Shri Datar: I do not follow the question, Sir.

Mr. Deputy-Speaker: Is there an Administrative Pool?

Shri Datar: Yes. We have an Administrative Training School for training the officers.

Shri C. D. Pande: Is it a fact that the difference in salaries in the States and in the Centre is an incentive for the officers who come to the Centre to cling to their posts and not go back to the States?

Shri Datar: No, it is not admitted.

Shri C. D. Pande: Is it not a fact?

Shri Datar: The inference is not admitted.

Shri K. P. Tripathi: Is it a fact that the Principal of the Administrative Training School is also working in another Department?

Shri Datar: Yes. The Principal of this School is also working in the Home Ministry.

Shri K. P. Tripathi: Is it a fact that the Planning Commission has suggested that this post should be made a whole-time post?

Shri Datar: On economy grounds we have thought it better to keep this gentleman as the Principal of the School and also as an officer in the Ministry.

Shri K. P. Tripathi: On the grounds urged by the Planning Commission, will the Government consider making this post a whole-time one?

Shri Datar: Government will consider the implications of this report.

Shri C. D. Pande: May I know the difference in salary for the corresponding posts in the States and in the Centre?

Shri Datar: The difference in salary relates to certain special pays which are attached to certain posts. Beyond that there is no difference at all.

Shri K. P. Tripathi: May I know whether the Home Ministry does not yet know that the Planning Commission has reported as I have just now pointed out?

Shri Datar: The Home Ministry does know.

Dr. M. M. Das: May I know whether any extra allowance is paid to officers who are working under the Central Government in Delhi and if so, what is the percentage of this allowance to their pay?

Shri Datar: I should like to have notice of this detailed question.

Dr. M. M. Das: It is not a detailed question. I want to know whether any allowance is paid.

Shri Datar: Some allowance is paid, but if the hon. Member wants the different allowances paid, then a separate question should be put.

Dr. M. M. Das: May I know what are the reasons that an extra allowance is paid to these officers?

Shri Datar: Because the cost of living in Delhi is far higher than that in the districts.

Dr. M. M. Das: May I know whether Government is aware that the cost of living in Delhi is practically the same as that in other capital cities of States?

Shri Datar: The reason which I have already given is one. Secondly, hon. Members would also note that so far as these officers are concerned, the work at Delhi is much more strenuous and responsible.

Dr. M. M. Das: I am gratified to know that.

Shri Namdbari: Is the whole time reserved for this question?

Shri Thanu Pillai: May I know whether officers of the same grade and cadre of the Central and Provincial Services are paid differently?

Shri Datar: I am not sure. I think they are given different scales.

Shri K. P. Tripathi: May I know whether an allowance of Rs. 12/8/- a day is given to the Principal only for diverting his motor car from his own office to the Administrative Training School?

Shri Datar: I do not admit this.

Mr. Deputy-Speaker: Next question.

VISIT OF NORWEGIAN DELEGATION TO
KULU VALLEY

*1203. **Prof. D. C. Sharma:** Will the Minister of Finance be pleased to refer to the reply to a supplementary question raised on starred question No. 240 on the 12th November, 1952 and state:

(a) the object with which the Norwegian Delegation visited Kulu Valley; and

(b) whether the Delegation recommended starting a paper mill in that area?

The Minister of Finance (Shri C. D. Deshmukh): (a) The object of the visit was to consider whether Norwegian assistance could be utilised for the development of the Western Himalayan region

(b) No, Sir.

WEAVING SCHOOLS IN MANIPUR

*1204. **Shri Rishang Keishing:** Will the Minister of Education be pleased to state:

(a) whether Government are aware of the persistent demand from the general public of the hill people of Manipur for immediate starting of weaving schools in all the sub-divisional headquarters and important centres of the hills of Manipur;

(b) whether Government have started any weaving school in any of the hills of Manipur and if so, where;

(c) whether Government are aware that two girls from Ukhrul who were trained by Government at Assam Government Weaving School, Gauhati, in 1951 with a definite understanding that the girls would be absorbed in a Weaving School to be started at Ukhrul, were made to wait for about a year and that they have been recently asked to find out employment elsewhere; and

(d) whether some hill girls are being trained by Manipur Government in any of the private handloom industries in Manipur?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) No

(b) No

(c) They were trained without any assurance for Government service

(d) No. The Government have felt it necessary to teach the people new techniques of weaving in place of the old traditional ones. This work has commenced under the scheduled castes and scheduled tribes welfare scheme. The Government desire that this work should be considerably enlarged in future.

Shri Rishang Keishing: Am I to understand that there is no demand from the hill people of Manipur for any weaving school?

Shri K. D. Malaviya: I never said that there was no demand for any weaving school, but as the people are mostly engaged in old-fashioned handlooms, there is no demand for any school to teach the new technique, but the Government themselves started these new training schools, and they think that as time goes on the people will get to know the new technique.

Shri Rishang Keishing: May I know if Government have any scheme in hand for meeting the growing demand of the people of Manipur hills?

Shri K. D. Malaviya: I have already said that in order to get the people interested in the new technique of weaving, Government have opened these handloom weaving training schools and a certain number of students are attracted by this scheme.

Sardar A. S. Saigal: May I know how many girls were absorbed in the weaving centre which was started there?

Shri K. D. Malaviya: Girls have unfortunately not been attracted to this school.

Shrimati Renu Chakravarty: May I know if Government have tried to investigate the possibility of earning dollars by exporting these handloom goods abroad?

Shri K. D. Malaviya: Government have considered all aspects, and are still considering.